

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 52512/2023

(Arising out of impugned final judgment and order dated 07-12-2023 in CRLP No. 7963/2023 passed by the High Court of Karnataka at Bengaluru)

KAVITHA LANKESH

Petitioner(s)

VERSUS

THE STATE OF KARNATAKA & ANR.

Respondent(s)

(IA No.4156/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.4157/2024-PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 12-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Huzefa Ahmadi, Sr. Adv.
Ms. Aparna Bhat, AOR
Mr. Rohan Sharma, Adv.
Ms. Rashmi Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Permission to file special leave petition is granted.

Issue notice returnable within four weeks.

Dasti, in addition, is permitted.

Service through standing counsel is also permitted.

(NEETA SAPRA)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)